

FORM No. - 4 See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Applicant (s) A N Raju Respondent (s)	
Applicant (s) Respondent (s)	
Advocate for Applicant(s) M/L / Advocate for Respondent(s)	
B. N. Hohanh S. Ai Mishra M. Jema	
SAI Tlishra	
M. Jema V	
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For Regn II.

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Admn II.

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ORDERS OF THE TRIBUNAL

REGISTER

Or. No.1 dated 13.1.2003

Heard.

The Applicant has represented under Annexure-7 for redressal of his grievance. It appears that the case of the Applicant has received recommendation under Annexures-5 and 6.

In the aforesaid premises, having heard the Advocate for the Applicant and Shri R.C.Rath, Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents, Respondents/departmental authorities are directed to consider the grievances of the Applicant as rated in his

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

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representation under Annexure-7, by the end of April, 2003; and while doing so, they shall keep in view the recommendations under Annexures-5 and 6 and pass necessary orders within the time, as stipulated above.

The O.A. is disposed of as above at the admission stage itself. No costs.

Send copies of this order along

with copies of this O.A. to Respondents and free copies of this order be made available to the learned counsels of both sides.

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MEMBER (OUDICIAL)